Kottarakkara Taluk

പരസ്യം

നമ്പർ എ4-6317/2021. 2021 മാർച്ച് 19.

കൊട്ടാരക്കര താലൂക്കിൽ വെളിനല്ലൂർ വില്ലേജിൽ കരിങ്ങന്നൂർ പി. ഒ., പുതുശ്ശേരി, ചരുവിള പുത്തൻവീട്ടിൽ രാജേന്ദ്രൻ നായർ, കെ. 5-10-2018-ൽ മരണപ്പെട്ടുപോയി. പരേതന്റെ പേരിൽ ഉള്ള വിവിധ ആവശ്യങ്ങൾക്കു വേണ്ടി ഒരവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ ടിയിൽ അമ്പിളി, കെ. കൊട്ടാരക്കര തഹശീൽദാർ മുമ്പാകെ ബോധിപ്പിച്ച അപേക്ഷയിന്മേൽ അന്വേഷണവും അവകാശ വിചാരണയും നടത്തിയതിൽ പരേതന്റെ അവകാശികളായി താഴെ പറയുന്നവർ മാത്രമാണുള്ളതെന്നറിയുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	അമ്പിളി, കെ.	ഭാര്യ	52
2	ആദർശ്, ആർ.	മകൻ	32
3	ദൃശ്യ രാജേന്ദ്രൻ	മകൾ	29

പരേതന്റെ മാതാവ് മരണപ്പെട്ടിട്ടുള്ളതാണ്. പരേതന്റെ നിയമാനുസൃത അവകാശികൾ മുകളിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളവർ മാത്രമാണെന്ന് കാണിച്ച് ഒരു അവകാശ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും എന്തെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ആയത് ഈ പരസ്യം കേരള സർക്കാർ ഗസറ്റിൽ പരസ്യപ്പെടുത്തി 30 ദിവസത്തിനകം കൊട്ടാരക്കര തഹശീൽദാർ മുമ്പാകെ നേരിട്ട് ഹാജരായി രേഖാമൂലം ബോധിപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞും തപാലിലും ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
കൊട്ടാരക്കര. തഹശീൽദാർ.

Kunnathur Taluk

NOTICES

(1)

No. A3-3046/2021. *20th March 2021.*

Notice is hereby given to all whom it may concern that Jalaja residing at Onampillil Thekkathil House, Kunnathur West Muri, Kunnathur Village, Kunnathur Taluk, Kollam District, Kerala State has submitted an appliction in this office for granting a legal heirship certificate in respect of her deceased husband T. Ramachandran, Onampillil Thekkathil House, Kunnathur West Muri, Kunnathur Village, Kunnathur Taluk, Kollam District, Kerala State, Who expired on 14-8-2018. Legal heirship certificate is required to receive various purposes. Enquiry conducted through the Village Officer of Kunnathur, reveals that the individual was expired on 14-8-2018 and the following persons scheduled below are the legal heirs of the deceased.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Jalaja	Wife	50
2	Rishi Chandran	Son	23
3	Sariga Chandran	Daughter	21

Parents of the deceased are no more. Therefore it is proposed to issue a legal heirship certificate in favour of the above mentioned persons for various purposes. Objections if any against the issuance of said legal heirship certificate showing the above facts should be filed in person before the undersigned within 30 days from the date of publication of notice in Kerala Government Gazette. Objections sent by post or filed after the stipulated time will not be considered at any level.

(2)

No. A3-3381/2021. *20th March 2021.*

Notice is hereby given to all whom it may concern that Vijayamma Parappadi Kizhakkedathu House, Thottumukham Muri, Mynagappally Village, Kunnathur Taluk, Kollam District in Kerala State has submitted an appliction in this office for granting a legal heirship certificate in respect of thelegal heirs of her deceased son Sajith Kumar, R., Parappadi Kizhakkedathu House, Thottumukham Muri, Mynagappally Taluk, Kollam District Kerala State who expired on 19-1-2021. Legal heirship certificate is required to receive various purposes. Enquiry conducted through the Village Officer of Mynagappally, reveals that the individual was expired on 19-1-2021 and the following persons scheduled below are the legal heirs of the deceased.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Renjini, S.	Wife	30
2	Niveditha S. Pillai	Daughter	2 months
3	Vijayamma	Mother	58

Father of the deceased is no more. Therefore it is proposed to issue a legal heirship certificate in favour of the above mentioned persons for various purposes. Objections if any against the issuance of said legal heirship certificate showing the above facts should be filed in person before the undersigned within 30 days from the date of publication of notice in Kerala Government Gazette. Objections sent by post or filed after the stipulated time will not be considered at any level.

Taluk Office, (Sd.)
Kunnathur. *Tahsildar.*

Salim A
Digitally signed by Salim A
Date: 2021.07.16 12:29:46
+05'30'